

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25119/2017

(Arising out of impugned final judgment and order dated 15-11-2016 in FA No. 271/2007 passed by the High Court Of Judicature at Allahabad)

SMT. RADHA RANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No.73838/2017-EXEMPTION FROM FILING O.T.)

Date : 10-11-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Anuj Bhandari, Adv.
 Mr. Yashodar Pandey, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In terms of the prayer made in the letter circulated, the matter is adjourned for six weeks.

(DEEPAK MANSUKHANI)
AR CUM PS

(RAJINDER KAUR)
COURT MASTER